

MR. SPEAKER : Yes, Shri Nitish Kumar.

(Interruptions)

MR. SPEAKER : Nothing will go on record other than what Shri Nitish Kumar is saying.

*(Interruptions)**

MR. SPEAKER : Shri Nitish Kumar has helped me and I have to help him now.

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, I am going to raise a matter causing difficulties to the people of Bihar. Therefore, I seek your protection for all the people of Bihar. It is very much needed in Bihar. Mr. Speaker, Sir, for a programme of the ruling party in Bihar the Government machinery is being misused and buses are being seized for this purpose...*(Interruptions)* Funds are also being raised from traders by a group of ten persons. The petrol pumps are closed there ...*(Interruptions)* trains are not running. The Ranchi Bench of Patna High Court *(Interruptions)* has asked the government not to seize any of the buses.

[English]

MR. SPEAKER : Nitishji, please. I do not think that it is fair to raise a state subject here.

(Interruptions)

MR. SPEAKER : Nitishji, no more, please.

[Translation]

SHRI NITISH KUMAR : But Government officials and police personnels are raising funds forcibly in violation of the order of the High Court. Bus commuters are unable to travel. Traders are closing their shops out of fear.

[English]

MR. SPEAKER : That is a State matter. How can you raise such questions?

(Interruptions)

[Translation]

SHRI NITISH KUMAR : People are running for their lives. Law and order has collapsed. I therefore seek your protection...*(Interruptions)* in respect of ...*(Interruptions)* such illegal activities and such programmes as this in which Prime Minister of the country is likely to take part...*(Interruptions)*

[English]

MR. SPEAKER : Yes, Shri Basu Deb Acharia.

(Interruptions)

[Translation]

SHRI LAL MUNI CHAUBEY (Buxor) : The people who create scene in the House are not present here today...*(Interruptions)*

[English]

MR. SPEAKER : Nothing will go on record. I have given the floor to Shri Acharia only

*(Interruptions)**

[Translation]

SHRI LAL MUNI CHAUBEY : Mr. Speaker, Sir, the funds are being collected forcibly. Buses are not plying on the roads. It is causing in convenience to the commuters...*(Interruptions)*

[English]

SHRI BASU DEB ACHARIA : Sir, I have already stated and I have made my Party's position clear...*(Interruptions)*

MR. SPEAKER : I have seen your notice.

Shri Rudy and Shrimati Rita Verma have given the notice. I am still going through it.

(Interruptions)

MR. SPEAKER : I am aware of your privilege notice. I will take a decision.

SHRI BASU DEB ACHARIA : For regularisation of what has been done by the previous Governments in allotting petrol pumps and LPG dealership and what has been stated by the Supreme Court of India, I want that the Government should clarify its position ...*(Interruptions)*

SHRI PRAMOD MAHAJAN : Sir, I have started this issue. Let us first compete this one. You can then go to another subject...*(Interruptions)*

[Translation]

SHRI RAJIV PRATAP RUDY (Chhapra) : it is a matter pertaining to Bihar...*(Interruptions)* The Prime Minister is taking part on this programme...*(Interruptions)*

[English]

MR. SPEAKER : You cannot go on talking about the State Governments.

(Interruptions)

SHRI BASU DEB ACHARIA : It is said that the Government would move a Bill in this session ...*(Interruptions)*

MR. SPEAKER : You have not even given notice. Nothing is going on regard, whatever you are saying.

*(Interruptions)**

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, I have given a notice on this issue. Please give me a chance...*(Interruptions)*

[English]

MR. SPEAKER : Mr. Fernandes, I have gone through your notice. I must appreciate that knowing fully well

* Not Recorded.

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that this is not under the purview of the Parliament, you have not pressed it in spite of giving notice for it. I must compliment you for that.

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, please listen to me...*(Interruptions)* I would like to bring to it to your kind notice that the life of a sitting member of the House who is a General Secretary of the party whose President is our hon'ble Defence Minister as well as he has come out to stop the movement of trains to protest against forcibly taking away all the buses of his town to Patna. Since he has arrested that the buses should not be taken away forcibly his life is in danger. Please do not look at this issue of Centre-State relations. Three days ago, had requested the Prime Minister to look into it.

In case tomorrow, the Prime Minister from the stage speaks high about those leaders against whom C.B.I. is conducting an inquiry and High Court is monitoring the case on behalf of the Supreme Court where the case is pending and the officers of C.B.I. are going to file a charge-sheet, and observes that this is a great rally and its leaders are great. Will the constitution under these circumstances in the country continue to exist? Do not look upon this matter as the matter of a State. Will under such a situation democracy in the country continue to exist? What will be the fate of democracy in this country...*(Interruptions)*

[English]

MR. SPEAKER : I think, it is enough.

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, in which direction we are moving? We do not want that the people of our party there...*(Interruptions)*

[English]

SHRI SHARAD YADAV (Madhepura) : You have already disallowed him. This is not fair. You have not allowed him. The issue is settled.

MR. SPEAKER : I will give you a chance.

(Interruptions)

MR. SPEAKER : This is not the way.

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, the people of my party are being threatened on the roads. How the Government is going to protect them? The Party is power is threatening them. Where should they go? The workers of Bhartiya Janta Party are being threatened. We seek your protection...*(Interruptions)* whom should we ask for protection...*(Interruptions)*

[English]

MR. SPEAKER : Nothing is going on record.

*(Interruptions)**

* Not Recorded.

MR. SPEAKER : You cannot raise things like that. Nothing is going on record. Everything is stopped.

*(Interruptions)**

[Translation]

MR. SPEAKER : Very good. Speaker is not required.

(Interruptions)

[English]

SHRI BASU DEB ACHARIA : We have congratulated the Government for taking a bold step in regard to the special quota for Ministers. They have abolished it. The first decision taken by the United Front Government is that there will not be any special quota.

I would also congratulate you for announcing the abolition of special quotas and special dispensations for MPs. But there is a disturbing news item that has appeared in the newspapers which I want that the Government should clarify. The names of some hon. Members of this House have also appeared there. They have taken their names in regard to allotment of petrol pumps or LPG dealership...*(Interruptions)* An attempt is made to regularise - to undo what has been done by the Supreme Court - the dealership which were sanctioned through the special quotas. If these allotments are regularised, that would be an injustice. I want that the Government should clarify this. I also want that there should not be any regularisation...*(Interruptions)*

SHRI P.R. DASMUNSI : Sir, all the retired judges should be tried first. All the retired judges should first be subjected to an inquiry by the CBI...*(Interruptions)* The Heads of the Oil Selection Board has been distributing favours. They should be tried first...*(Interruptions)* Most of the retired judges, including the Judges of the Calcutta High Court have to be tried...*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura) : I have also to say this.

MR. SPEAKER : Shri Basu Deb Acharia, I think, you have made your point.

(Interruptions)

SHRI P.C. THOMAS (Muvattupuzha) : Sir, we would like to say something to the Government.

SHRI PRAMOD MAHAJAN : It is a very important issue. The entire House is concerned about it.

SHRI RAJESH PILOT (Dausa) : Sir, going by the sense of the House, the Government must take a decision. Irrespective of party affiliations, this is the feeling of the House. The Government must monitor the situation and issue a statement that they would not regularise these allotments. The statement must come from the Government...*(Interruptions)*

* Not Recorded.